HIGH COURT OF ORISSA: CUTTACK

Tender Notice No. XXXIII- 54-2021-22- 16230/ Dated: 10.10.2025

Invitation for Submission of Expression of Interest for Designing, Printing & Developing the Annual Report of the High Court of Orissa, 2025 & its web version

High Court of Orissa invites expression of interest from experienced and professional agencies for designing, printing & developing the Annual Report of the High Court of Orissa, 2025 & its web version under the following terms and conditions:-

time. The EoI must be submitted through offline mode (by hand or through registered post).

2. Applicants are required to submit the following documents in hard copy either

The bid document can be downloaded from the website of the High Court of

Orissa "http://www.orissahighcourt.nic.in/tender-notice/" within stipulated

a. Expression of Interest with signature and seal of authorized person.b. Documents showing similar work, if any, done in the past.c. A copy of the valid registration certificates as per the OGST & IT act

in hand or by registered post addressed to the Registrar (Judicial), High Court

- must be submitted by the bidder for the purpose of deduction of Tax at Source (TDS).

 d. Undertaking to abide by the terms and conditions of the tender notice as per **Annexure-1** and the work order
- e. Declaration with signature and seal of authorized person regarding blacklisting/non blacklisting by any organization with regard to any work in the past as per **Annexure-2**.
- f. Details as per Annexure-3.

of Orissa, Cuttack:-

1.

- g. the model Bank Guarantee format for performance security is enclosed at **Annexure-5**.
- 3. The last date for applying/submitting the EOIs is 30.10.2025 (during working hours). No applications or EoI received after 30.10.2025 shall be entertained.

- **4.** Both Technical and Financial Bids shall be submitted simultaneously in a single sealed envelope, clearly superscribed as such. Price quotations are to be included in the Financial Bid only, as per the specifications mentioned in **Annexure-4**.
- 5. The successful bidder at the time of execution of agreement shall have to furnish an unconditional and irrevocable Performance Bank Guarantee (As per Rule 213(i) of the O.G.F.R, 2023) of an amount equal to 5% of the total order value of the contract drawn on any Bank (as stipulated in Finance Department Circular No. 22857/F, Dt: 19.08.2021) in favour of "The Registrar (Judicial), Orissa High Court, Cuttack" within 7 days of issue of work order and should be valid for the period of 60 days beyond the date of complication of contractual obligations of the service provider including warranty obligations as stipulated in para-22 of Finance Department Office Memorandum No. 4939/F, dtd. 13.02.2012, towards Performance Security. In this regard, the model Bank Guarantee format for performance security is enclosed at Annexure-5.
- **6.** The Bank Guarantee shall be valid for the entire supply contract period, subject to the terms and conditions in the Bank Guarantee, at the end of the contract the Bank Guarantee will be returned to the bidder.
- 7. The Bank Guarantee shall be discharged / returned by the Court upon being satisfied that there has been due performance of the obligations of the bidder under the contract. However, no interest shall be payable on the Bank Guarantee
- **8.** In the event of the bidder being unable to service the contract for whatever reason, the Court shall revoke the Bank Guarantee.
- 9. In case the successful bidder is not able to execute the work as per the agreement and terms and conditions of the contract after accepting the contract, the firm will be debarred from any further dealing with the Court. The performance security submitted by the bidder shall also be forfeited and the Court shall revoke the Bank Guarantee
- 10. No request for extension of time shall be allowed for completing the work.
- 11. The applicants should remain in readiness to showcase and submit design for the Annual Report upon & its web version short notice and upon

- finalization of the design, print & develop the required number of copies of the Annual Report & its web version within the stipulated time.
- 12. The successful bidder should also be in readiness to carry out any last minute changes in the hard copy as well as digital copy of the Annual Report & its web version as would be desired by the Court.
- format in addition to the physical format. The applicants should have sufficient expertise and resources to design and create the web version of Annual Report in digital format besides designing, printing & developing the same in physical format within the stipulated time.
- 14. The raw editable design with necessary facilities to edit the same should be handed over to the Court by the successful bidder after creation of the digital copy of the web version of Annual Report.
- 15. The lowest bidder shall be awarded with the work of designing, printing & developing the Annual Report & its web version on such terms and condition as may be fixed in this regard by the Court.
- 16. High Court of Orissa reserves the rights to award the work order of designing, printing & developing the Annual Report & its web version to the second lowest (L2) bidder in case the 1st lowest (L1) bidder fails to complete the work in accordance with the work order.
- 17. High Court of Orissa reserves the right to make any enquiry to examine the correctness of the statement made by the applicants.
- **18.** All communication should be addressed to the Registrar (Judicial), High Court of Orissa, Cuttack, 753002.
- 19. Queries may be sent to the Registrar (Judicial), High Court of Orissa, Cuttack at e-mail ID- (rj.ohc-od@gov.in).
- **20.** All disputes arising out of this matter shall be subject to jurisdiction of Courts at Cuttack.
- **21.** Any suppression or misrepresentation of facts by any applicant shall make the bidder liable for disqualification and action according to law.

- bidder at the time of issuance of the Purchase Order. Any additional requirement, if necessary, shall be placed through a separate Purchase Order to the successful bidder, at the same price and under the same terms and conditions as specified in this tender.
- 23. High Court of Orissa reserves the right to amend or withdraw any of the terms and conditions mentioned as above or to reject any or all tenders without giving any notice or assigning any reason thereof.
- 24. All intimations, corrigendum and notifications with regard to this tender shall be published in the Court's website. Hence, bidders should regularly visit the website to check latest intimations, corrigendum and notifications regarding this tender.

Registrar (Judicial)

Acceptance of Terms & Conditions Contained in the Tender Documents

(To be submitted on the Letter head of the responding organization)

Date:-			
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High Court of Orissa Cuttack	a,		
Sir		ndres af entre e sult tra bredstilding sc Malandari e religiosilpolit i transfere	
I have carefully go	ne through the Tern	ms & Conditions contained in th	he
Notice No-	dtd	regarding invites expression	of
interest from experience	d and professional a	agencies for designing, printing	82
developing the Annual Re	port of the High Court	t of Orissa, 2025 & its web version	•
I declare that all th	ne provisions of this T	Tender Document are acceptable	to
us. I further certify that	I am an authorized	signatory of my company and ar	n,
therefore, competent to m	ake this declaration.		
Signature and Seal of the	Bidder		
Date:-			
Place:			

Self Declaration

(To be submitted on the Letterhead of the responding organization)

17-4-				
Date				
Ref/	Tender :			
То				
	/// Desistant (Indiais)			
	The Registrar (Judicial),			
	High Court of Orissa,			
	Cuttack			
Sir,				
	In response to the Tend	er Notice No.		, Ms.
/Mr.		_, as a		, I/We
here	by declare that our organiz	zation is having unble	emished past r	ecord and was
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Applicant Details

Regis	gistered Name of the Firm / Company:				
Address of the Registered Office of the Firm / Company:			Office of the Firm /		
Telep	ephone Phone: Fax:			E-Ma	ail:
Addr	ddress of the Service Centres:				
Telep	elephone Phone: Fax:			E-Ma	ail:
1	Contact Details	s of th	e Person authorized to High Cou		e communication with Orissa
2 (a)	Name				
(b)	Designation				mg.
(c)	e) Phone/Mobile No.				
(d)	l) Fax No.			S TATE	and, and the program is to
(e)	E-Mail ID		h 15		
Plea			ationed below with requ the respective support		nformation alongwith the page ocuments.
3	Company / Firm Det			n Deta	ils
(a)	Type of Company (PSU / Pub. Ltd./Pvi Ltd./OEM/ Authorized Business Partner)		/Pvt.		
(b)	Company / Firm Registration No. & Date of Registration		e of		
(c)	Year of establishment as in Registration Certificate		ation		
(d)	GST registration		erui.	A to the spine for a set to apple	
(e)	Copy of GST Registration (Enclose Copy)			Page no.	
4	Declarations of the bidder as per Annexure-1 & 2, (Enclose Copies)		-1 &	Page nos.	

Specifications for Designing, Printing & Developing the Annual report of the High Court of Orissa, 2025 & its web version

1. Designing of Annual Report

- Photography
- Digital Conversion for web
- Printing
- Matt Lamination on cover & dust jacket
- UV, Embossing on cover & dust jacket
- Hardbound with bookmark

2. Printing Specification

- Matter Art Paper
- 4 colors offset printing
- Paper-130 GSM (inner)
- Dust jacket in 170GSM board
- Slip in case board (thick board-300 GSM)
- N. B: 1. No. of pages-400 (approx.)
 - 2. No. of Copies-350 nos.

Model Bank Guarantee Format for Performance Security

10			

The Registrar (Judicial),
Orissa High Court, Cuttack.
WHEREAS
AND WHEREAS it has been stipulated by you in the said work/ purchase order that the service provider shall furnish you with a bank guarantee by any Bank as stipulated in Finance Department Circular No. 22857/F, Dt 19.08.2021 of Govt. of Odisha for the sum specified therein as performance security for compliance with its obligation in accordance with the work/ purchase order;
AND WHEREAS we (name and address of Bank) have agreed to give the Service provider) sucla bank guarantee;
NOW THEREFORE we hereby affirm that we are guarantors and responsible to you, on behalf of the service provider, up to a total of
We further agree that no change or addition to or other modification of the terms of the contract to be performe there under or of any of the contract documents which may be made between you and the service provider shall in any way release us from any liability under this guarantee and we hereby waived notice of any such change, addition of modification.
This guarantee shall be valid until the day of, 20
Our branch at* (Name & Address of th* branch) is liable to pay the guaranteed amount depending on the filing of claim and any part therecan under this Bank Guarantee only and only if you serve upon us at our* branch a written claim of demand and received by us at our* branch on or before Dtotherwise bank shall be discharged of all liabilities under this guarantee thereafter.
(Signature of the authorized officer of the Bank
Name and designation of the office

Seal, name & address of the Bank and address of the Branch